

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:768

ANSWERED ON:27.11.2012

CYBER CRIMES

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of cyber crimes are increasing rapidly in the country;

(b) if so, the number of such cases reported and the persons arrested for such crimes during each of the last three years, State-wise; and

(c) the corrective measures being taken by the Government to check such crimes?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): As per information available, a total of 420, 966 and 1791 cases under IT Act and 276,356 and 422 cases of cyber crime under IPC sections were reported in the country during 2009-2011 respectively thereby showing a rising trend.

(b): The States /UT-wise details of cases registered and person arrested under IT Act and Cyber crime under IPC Section during 2009-2011 are attached at Annexure-I.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crimes, and also for prosecuting the accused criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including the cyber crimes, and therefore, has been advising the State Governments from time to time to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for the prevention of crime. The Government has issued a comprehensive Advisory on prevention of crime on 16th July, 2010 to all the State Governments and UT Administrations, wherein it has been suggested the State Government and UT Administrations that they must build adequate technical capacity in handling cyber-crime (wherein a computer is either a tool or a target or both). They must create necessary technical infrastructure, including establishment of adequate number of cyber police stations, and post technically trained manpower for detection, registration, investigation and prosecution of cyber-crimes. The Union Government has also evolved an integrated approach with a series of legal, technical and administrative steps to ensure that necessary systems are in place to address the threat effectively.